

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 82 of 2020

In the matter of:

Shadab Khan

....Appellant

Vs.

Nisus Finance and Investment Manager & Ors.

....Respondents

Present:

Appellant: Mr. Ramji Srinivasan, Sr. Advocate with Dr. Farrukh Khan, Mr. Changez Khan, Mr. Azam Khan, Ms. Shantala Sankrit, Mr. Shikhar Singh and Mr. Ateendra Saumya Singh, Advocates with Mr. Shadab Khan, Ex-Director, Appellant in person.

Respondents: Mr. Abhijeet Sinha, Mr. Shikhil Suri, Ms. Shilpa Saini and Ms. Nikita Thapar, Advocates for R-1 & R-2.

Mr. Krishnendu Datta, Ms. Shweta Saini, Advocates with Mr. Jitender Arora, IRP for R-3.

Mr. Ritesh Agrawal and Mr. Teejas Bhatia, Advocates for Intervenor.

Mr. Amit Chaubey and Mr. Anubhav Anand Pandey, Advocates for Intevenor.

ORDER

05.03.2020: Mr. Ramji Srinivasan, learned senior counsel representing the Appellant has produced copy of order dated 18th February, 2020 passed by the Hon'ble Apex Court by virtue whereof order passed by this Appellate Tribunal on 6th September, 2019 in appeal, arising out of order of admission dated 23rd August, 2019 qua application under Section 9 of I&B Code, has been set aside.

Heard learned counsel for the parties. Hearing concluded. Learned counsel for the parties may file their respective written submission, not more than three pages, within one week. **Judgment Reserved.**

Since Interim Resolution Professional is complaining that all documents required of the Promoter – Shadab Khan have not been furnished to him, the Promoter – Shadab Khan, who is present in person, is directed to extend full cooperation to Interim Resolution Professional and make all relevant records available, as per requisition, to the Interim Resolution Professional.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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